COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 247 OF 2018

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Transmission Corporation of Uttarakhand Ltd. Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Kishan for R-1

ORDER

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for Respondent prays for another six weeks time to file his reply in this matter. The learned counsel appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent.

Submissions made by the learned counsel appearing for the Respondent and the learned counsel appearing for the Appellant, as stated above, are placed on record.

Time is extended to the learned counsel appearing for Respondent to file his reply in this matter by 27.12.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent by 24.01.2019, after duly serving copy on the other side.

List this matter on <u>19.02.2019</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

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